

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH - COURT NO.I

Customs Stay Application No.53201 of 2014

(On behalf of the Appellant)

In

Customs Appeal No.52841 of 2014

(Arising out of Order-In-Original-12-COMM-M-II-2013, dated-31/12/2013
passed by Commissioner, Customs, Central Excise & Service Tax, Meerut)

M/s Zenith International

.....Appellant

(Bhatti Street-14, Opposite Shahi Masjid,
Moradabad, UP 244001)

VERSUS

Commissioner, Customs & Central Excise, Meerut-II

....Respondent

(Opp. Shaheed Park, Delhi Road, Meerut (U.P.))

APPEARANCE:

Absent for the Appellant

Shri Santosh Kumar, Authorised Representative for the Respondent

**CORAM: HON'BLE MR. P.K. CHOUDHARY, MEMBER (JUDICIAL)
HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)**

FINAL ORDER NO.70817/2024

DATE OF HEARING	:	09.12.2024
DATE OF DECISION	:	09.12.2024

P.K. CHOUDHARY:

On matter being called, neither anybody appeared nor is there any adjournment request in spite of notice of hearing having been sent to them well in advance.

2. We also find that the matter has been repeatedly coming up on Board i.e. 18.01.2024, 19.04.2024 & 22.10.2024 and today i.e. 09.12.2024 and the Appellant was

either unrepresented or sought adjournment on all the dates. It seems that the Appellant is not interested in pursuing the appeal. Accordingly, the same is dismissed for non-prosecution with liberty to the appellant to apply for restoration on sufficient cause being shown for non-appearance. Stay petition also gets disposed of accordingly.

(Dictated and pronounced in open court)

(P. K. CHOUDHARY)
MEMBER (JUDICIAL)

(SANJIV SRIVASTAVA)
MEMBER (TECHNICAL)

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